

ITEM NO.20

COURT NO.8

SECTION II-B

S U P R E M E C O U R T O F I N D I A  
R E C O R D O F P R O C E E D I N G S

Petition(s) for Special Leave to Appeal (Crl.)  
No(s).1258/2022

(Arising out of Impugned Final Judgment and Order dated 14-12-2021 in CRMM No.40058/2021 passed by the High Court of Punjab & Haryana at Chandigarh)

SATBIR SINGH

Petitioner(s)

VERSUS

STATE OF HARYANA &amp; ORS.

Respondent(s)

(IA No.191148/2022 - DELETING THE NAME OF PETITIONER/RESPONDENT; IA No.20510/2022 - EXEMPTION FROM FILING C/C OF THE IMPUGNED JUDGMENT; IA No.20512/2022 - EXEMPTION FROM FILING O.T.; IA No.30233/2023 - PERMISSION TO FILE ADDITIONAL DOCUMENTS/FACTS/ANNEXURES

DATE : 29-08-2023 This matter was taken up for hearing today.

CORAM :

HON'BLE MR. JUSTICE AHSANUDDIN AMANULLAH  
HON'BLE MR. JUSTICE S.V.N. BHATTI

For Petitioner(s) Mr. Gaurav Agrawal, Adv. (*App. Not Given*)  
Mr. Sahil Tagotra, AOR  
Mr. Chritarth Palli, Adv.

For Respondent(s) Mr. Anil Kumar Yadav, Addl. Adv. Gen.  
Dr. Monika Gusain, AOR

Mr. Mithilesh Kumar Singh, AOR  
Mr. Bacha Babu Mistry, Adv.  
Mrs. Manju Singh, Adv.  
Mr. Ashutosh Kumar Singh, Adv.  
Mr. Rakesh Kumar Yadav, Adv.  
Dr. Sukhdev Sharma, Adv.

UPON hearing Counsel the Court dictated the following  
O R D E R

IA No.191148/2022-Application for deletion of respondent no.10 is allowed

1. Leave granted.
2. The appeal is allowed in terms of the signed reportable judgment pronounced by the Hon'ble Justice Ahsanuddin Amanullah for the Bench comprising His Lordship and the Hon'ble Justice S.V.N. Bhatti.
3. The operative portion of the judgment reads as under:

"14. In view of the above, the appeal is allowed. The orders of the Courts below are set aside. The application of the appellant under Section 311, CrPC for his recall to be further examined as a witness stands allowed. The same be done on a date to be fixed by the Trial Court, within six weeks from today. The trial will be brought to conclusion within 9 months from the date of receipt of this judgment. Pending applications are disposed of."

(INDU MARWAH)  
COURT MASTER (SH)

(RANJANA SHAILY)  
COURT MASTER (NSH)

(Signed reportable judgment is placed on the file.)